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SHR1 DALPAT SINGH « What about my second question? In which of the States has the Food Corporation started purchasing wheat?

SHRI ANNASAHEB P. SINDE: Technically, except Jammu and Kashmir, we are now competent to operate everywhere in the country. But it also depends upon the consent of the State Governments. For instance, Maharashtra is not allowing the Food Corporation of India to operate because they say that their co-operatives are better agencies for this purpose and they would do this work. Haryana also says, "Our State Civil Supplies Department is there. The Food Corporation of India should not operate here." But in the rest of the country, except Nagaland and a few Centrally administered areas, the Food Corporation of India is operating.

PAPERS LAID ON THE TABLE

THE KEROSENE (FIXATION OF CEILING PRICES) AMENDMENT ORDER, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHE-MicALs/^faipT affa vm& ffaTsni Jr 3«m" (SHRI DALBIR SINGH): Sir, I beg to lay on the Table, under Sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department Petroleum) Notification G. S. R. No. 456, dated the 25th March, 1971 (in English and Hindi) publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1971. [Placed in Library. See No. LT-157/71].

THE NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) AMENDMENT REGULATIONS, 1971

THE MINISTER OF SI ATE (DEFENCE PRODUCTION) IN THE, MINISTRY OF DEFENCE/ ii_{Jm} (xmwrm) 3

TT3Q **jjsft** (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to lay on the Table :

A copy of the Ministry of Defence Notification S. R. O. No. 61, dated 30th January, 1971 (in English and Hindi), publishing the Navy

Discipline and Miscellaneous Provisions)
Amendment Regulations, 1971, under section 185 of
the Navy Act, 1957. [Placed in Library. See No.
LT—254/71].

- I. SEVENTH ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE HINDUSTAN AERO-NAUTICS LIMITED, BANGALORE AND RELA-TED PAPERS
- II. ANNUAL REPORT AND ACCOUNTS (1970-71)
 OF THE MAZAGAON DOCK LIMITED, BOMBAY AND RELATED PAPERS
- III. ANNUAL REPORT AND ACCOUNTS (1969-70)
 OF THE GOA SHIPYARD LIMITED AND RE-

SHRI VIDYA CHARAN SHUKLA : I also beg to lay in the Table :

A copy each of the following Reports (in English and Hindi), under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Seventh Annual Report and Accounts of the Hindustan Aeronautics Limited, Bangalore, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon. [Placed on Library. See No. LT—158/71].
- (ii) Annual Report and Accounts of the Mazagon Dock Limited, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon. [Placed in Library, See No. LT—160/71].
- (iii) Annual Report and Accounts of the Goa Shipyard Limited for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT— 159/71].
- I. SIXTEENTH ANNUAL REPORT AND ACCOUNTS
 (1969-70) OF THE BHARAT ELECTRONICS
 LIMITED, BANGALORE AND RELATED PAPERS
 II. SIXTH ANNUAL REPORT AND ACCOUNTS
 (1969-70) OF THE BHARAT EARTH MOVERS
 LIMITED, BANGALORE AND RELATED PAPERS
 SHRI VIDYA CHARAN SHUKLA: I